(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.929/97

dated: 19-9-97

Between

R. Sreenu

: Applicant

and

1. Union of India, rep. by Secretary Min. of Defence New Delhi

2. Flag Officer Commanding in chief Eastern Naval Command HQ Visakhapatnam

B. Base Victualling Officer
BV Yard, Visakhapatnam

: Respondents

Counsel for the applicant

: P.B. Vijayakumar and V. Durga Rao Advocates

Counsel for the respondents

Addl. WGSC

Coram

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

Heard Mr. V. Durga Rao for Mr. P.B. Vijayakumar behalf of the applicant and Mr. V. Rajeswara Rao for the respondents.

- The facts and circumstances contained herein are identical to those in OA.928/97 disposed of on 28-7-97. Both the learned counsels are of the view that it would be just and adequate to dispose of the instant case on the same lines as was done in OA.928/97.
- It, is therefore, directed that the respondents may act upon the claim of the present applicant in the light of the order passed in the said OA. A copy of the order passed in the OA cited above shall be enclosed along with the copy of the OA with this order to R-2.

Thus the OA is disposed of.____

(H. Rajendra Prasad) Member (Admn.)

Dated August 19, 97 Dictated in Open Court

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Deputy Resistran (0) (c

O.A.929/97.

Tp,

- The Secretary, Union of India, Ministry of Defence, New Delhi.
- 2. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, HQ, Visakhapatnam.
- The Base Victualling Officer, BV Yard, Visakhapatnam.
- 4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
- 5. One copy to Mr. V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
- 6. One copy to HHRP.M.(A) CAT.Hyd.
- 7. One copy to D.R.(A) CAT.Hyd.
- 8. One spare copy.

pvm.



I Court.

TYPED BY:

CHECKED BY:

COMPARED BY.

APPROVED BY:

IN THE CENTRAL ALMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BBE MR.JASTICE. VICE-CHAIRMAN

THE HON BLE MR. H. RAJENDRA PRASAD : M(A)

19/8/97

ORDER JUDGMENT.

M.A.,/RA.,/C-A.No.

T.A.No.

Admitted and Interim directions issued.

Allowed

Disposed of with Directi

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

केन्द्रोय प्रशासनिक अधिकरण Central Administrative Tribunal Responden .

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